



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.4748/2020
(S.W.P. No.1609/2013)

Monday, this the 11th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Pakeeza Fida
w/o Ashfaq Ahmad Thoker
r/o Watergam, Wagoora Bala
District Baramulla
(Age 35 years)

..Applicant
(Mr. Tasaduq H Khaja, Advocate)

Versus

1. State of Jammu and Kashmir
Through Secretary to Govt.
Department of Education, Civil Secretariat
Srinagar/Jammu
2. Director,
School Education, Kashmir, Srinagar
3. Chief Education Officer
Baramulla
4. Zonal Education Officer
Wagoora/Dangerpora, Baramulla

..Respondents
(Mr. Rajesh Thapa, Deputy Advocate General)



OR D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

Learned counsel for applicant has sent a message that this T.A. has become infructuous on account of subsequent developments.

2. The T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

January 11, 2021

/sunil/dsn/sd/arun